

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/9976 /2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
District & Sessions Judge,
Golaghat

Dated Guwahati, the 30th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJ(G) 8361/2024, dated 09.09.2024

Sir,

With reference to the above, I am directed to inform you that Dr. Nabanita Kalita, Civil Judge (Jr Div.) cum JMFC, Dhansiri at Sarupathar has been allowed to avail LTC for the block period of 2022-2024 for travelling from Sarupathar to Pahalgam (Jammu & Kashmir) and return, w.e.f. 07.10.2024 till 19.10.2024, along with her husband, minor son and parents (subject to fulfilling criteria as dependant family members), by the shortest possible route, as per existing Rules.

Further, she has been allowed to draw an advance payment of 80% towards her proposed LTC for the block period 2022-2024 as per relevant rules.

Dr. Kalita may be informed accordingly.

Yours faithfully,

sdlr

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9977-9780 /2024/A.

Dated 30th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Dr. Nabanita Kalita, Civil Judge (Jr Div.) Dhansiri at Sarupathar.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

lh
30/9/2024
REGISTRAR (VIGILANCE)

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30/9/24